PROCEEDINGS OF THE HIGH COURT OF KARNATAKA, BENGALURU

SUBJECT:- Selection of Law Clerk-cum-Research Assistants in the High Court of Karnataka, Bengaluru.

READ:-

- 1. This office Notification No. HCE 623/2006, dated 23.03.2019.
- 2. Government Order No. Law 133 LAD 2016, dated 20.10.2016.

ORDER NO. HCE 623/2006, DATED 26th JUNE 2019

The following candidates are selected as Law Clerk-cum-Research Assistants on the Establishment of High Court of Karnataka, Bengaluru, as per the terms and conditions mentioned in this order:

Sl. No.	Appln. No.	Name and Address of the Candidates
1	37	VINUTHA SOMESH No. 6/294, 7th Cross, Vinayakanagar, Srinivasa Nilaya, Sir M.V.Extension, Hoskote-562114, Bengaluru Rural District.
2	17	SUSHMITA ANGELA BANGARA 'ABHIDEEP', 23 Harris Road, Benson Town, Bangalore-560046
3	1	NAZNEEN CHAUS N H.No.2175, Noor Mohalla, Ugar Road, Kudachi- 591311, Raibag Taluk, Belagavi District.
4	32	KEERTI MIRJE D/o Rajshekar, TNC No 5329/2767-61, Indira Nagar, Chikkodi, Belgaum-591201

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5	45	MADAN P NO.250/B, 2 nd Cross, 3 rd Block, BDA Layout, Nagarbhavi, Bangalore-72
6	22	MANISHA M D/o. B. Manimaran Near Barath Public School, Opposite friends Departmental store, Kavalbaisandra, R.T. Nagar, Bengaluru-560032
7	27	ARUNODAYA HIREMATH At Nagaramadavu, Post: Koganur, Taluk: Shirahatti, Gadag District – 582112
8	29	KRISHNAPPA PAMMAR K.D.Pammar, At Chinchalakatti .L.T., Chinchalakatti Post- 587206, Badam Taluk, Bagalkot District
9	28	SHILPA SHRIKANT PATIL D/o Shrikant J Patil, Mahaveer Nagar, At Post Shirahatti, Athani Taluk, Belagavi District-591304
10	34	VIDYASHREE SIDDAPPA KAPASI C/o Mahantesh Gaddihallishetti, House No. 4544/B, 2 nd Floor, Shetti Galli, Belagavi
11	44	SUSHMA R N No.74, 9th Main, 5th Cross, Adithyanagar, Chikkabettahalli, Vidyaranyapura Post, Bangalore-560097
12	47	JAGADISH No. 19-6-262, Sangameshwara Nilaya, Shivanagar North, Bidar-585401

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13	40	GURMAT KAUR RANDHAWA No.604, Prestige Exotica, 3 Cunningham, Crescent Road, Bangalore-560052
14	15	VINAYA KADLI C/o Irkal Building, Ramnagar, III Cross, NTTF, Dharwad-580001
15	36	SHAMBHULING UJJAPPANAVAR Haloor Oni, Near Gramadevi Temple, Akk-Alur- 581102, Hanagal Taluk, Haveri District

TERMS AND CONDITIONS ;-

- 1. The selection of Law Clerk cum Research Assistants is purely on temporary and on contract basis.
- 2. Each Law Clerk-cum-Research Assistant will be attached to one of the Hon'ble Judges of the High Court and he/she will assist the Hon'ble Judge not only in the judicial work but also in the administrative work.
- 3. The duties and responsibilities of a Law Clerk-cum-Research Assistant will include:
 - (i) Reading of case files, preparation of the case including case summary and notes and chronology of events;
 - (ii) Identifying facts / issues/ questions that may arise or may have to be addressed;
 - (iii) Presence in the Court during the hearing of cases, taking notes of arguments and citations;
 - (iv) Research work on case law, books and articles for the purpose of assisting the Hon'ble Judge in the preparation of judgments; and
 - (v) Assisting the Hon'ble Judge to prepare speeches and academic papers.
- 4. The Law Clerk cum Research Assistant will have free access to the Court Room / Library and also to all materials including computers and internet.

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- 5. The Law Clerk-cum-Research Assistant will be allowed to access to the Chamber of the Hon'ble Judge with the prior permission of the Hon'ble Judge.
- 6. The Law Clerk-cum-Research Assistant is full time assignment and during the period of assignment, he/she will not be entitled to practice as advocate or to take up any employment. The Law Clerk-cum Research Assistant is required to give necessary intimation to the Bar Council of Karnataka for suspension of practice.
- 7. The Law Clerk cum Research Assistant is liable to maintain proper discipline and complete confidentiality at all times.
- 8. The Law Clerk-cum Research Assistant attached to a particular Hon'ble Judge will not be entitled to appear before that Hon'ble Judge for a period of one year from the date of termination of the assignment.
- 9. The Law Clerk cum Research Assistant will not be entitled to appear in any case handled by the Hon'ble Judge to whom he/she was attached, regardless of whether he/she had worked on that case.
- 10. The assignment as Law Clerk cum Research Assistant will not confer any right or preference for any employment under the High Court of Karnataka or the Government.
- 11. Only on satisfactory completion of the assignment, a Law Clerk cum Research Assistant will be entitled to a Certificate issued by the High Court of Karnataka certifying that he/she has satisfactorily completed the assignment as Law Clerk cum Research Assistant in the High Court of Karnataka.
- 12. The male Law Clerk cum Research Assistant shall wear a black coat and tie and a female Law Clerk cum Research Assistant shall wear a black coat. While on duty he/she shall also wear the badge issued by the High Court and shall carry a photo affixed identity card.
- 13. A Law Clerk cum Research Assistant will be entitled for leave only for a total number of 12 days during the period of appointment. However, he/she shall not avail leave for more than 3 days in a month.
- 14. The Law Clerk cum Research Assistant shall be available for assisting the Hon'ble Judge from 9.30a.m. to 5.30p.m. on all working days.

- 15. During the period of assignment, Law Clerk-cum-Research Assistant will be paid a monthly honorarium of Rs.16,500/- (Rupees Sixteen Thousand Five Hundred only). The term of assignment shall be from the date of reporting for duty to 31.01.2020, which is subject to extension by the Government.
- 16. The Private Secretary to the Hon'ble Judge shall maintain an Attendance Register for the Law Clerk cum Research Assistant and the Law Clerk cum Research Assistant will be paid the honorarium only on production of the certificate issued by the Private Secretary to the Hon'ble Judge regarding attendance.
- 17. The Law Clerk cum Research Assistants shall give prior intimation to this office in case of resignation to the said post.
- 18. Any violation of the above mentioned terms and conditions or any breach of discipline or any misconduct by the Law Clerk cum Research Assistant will attract termination of appointment without any notice.
- 19. The selected candidates are required to report before the Registrar General, High Court of Karnataka, Bengaluru within 15 days from the date of receipt of this selection order by producing all relevant original documents.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

(V. SRISHANANDA) REGISTRAR GENERAL.

TO,

1. The Candidates concerned (15).

2. The Secretary to Hon'ble the Chief Justice.

3. The Private Secretaries to all Hon'ble Judges.

- 4. P.A.'s to Registrar General/Registrar(Vigilance)/Registrar (Judicial) /Registrar (Statistics and Review)/Registrar(Administration)/ Registrar(Computers)/Registrar(Recruitment)/ Registrar (Infrastructure and Maintenance)/Central Project Co-ordinator (Computers).
- 5. The Section Officers, HCA-I and Budget Branch for information and necessary action.
- 6. Proceedings file.
- 7. Office Copy.